

8. COMMITTEE SECTION (SUBORDINATE LEGISLATION)

8.1 Main objectives and functions of the Section: The Rules of Procedure and Conduct of Business in the Council of States provide that there shall be a Committee on Subordinate Legislation to scrutinize and report to the Council whether the powers to make rules, regulations, bye-laws, schemes or other statutory instruments conferred by the Constitution or delegated by Parliament, have been properly exercised within such conferment or delegation, as the case may be. The composition and functioning of the Committee on Subordinate Legislation is governed by rules 204 to 212 of the said rules and the directions issued by Hon'ble Chairman in this behalf. The functions assigned to the Committee are enumerated in rule 209. Committee Section (COSL) has been entrusted with the task of providing secretarial assistance to the Committee on Subordinate Legislation, Rajya Sabha. The Section also handles the work of laying of various rules/regulations framed by the Ministries/Departments under various Central Acts or the Constitution of India, from time to time. The items of works being handled by the Section are as follows:

- (i) Examination of rules/regulations/schemes/Bye laws, etc. framed under various Central Acts and the Constitution of India.
- (ii) Examination of representations presented to the Committee or its Chairman by the associations, individuals, etc. having a bearing on rules/regulations.
- (iii) Scrutiny of all the Acts passed by the Parliament in order to ensure that Subordinate Legislation to be framed thereunder is framed, timely.
- (iv) All work relating to meetings of the Committee in Delhi and outside where permission is accorded by Hon'ble Chairman, Rajya Sabha.
- (v) Preparation of Memoranda, study notes, draft reports, etc of the Committee.
- (vi) Examination of various Statutory Orders and preparation of items for inclusion thereof in the List of Business for their laying on the Table of the Rajya Sabha.
- (vii) Laying of Statutory Notifications on the table of the House during each Session and their circulation to the Chairman and Members of the Committee for their perusal, views/comments.
- (viii) Compilation of Bulletin Part-II on the Statutory Orders and Rules laid on the Table of the Rajya Sabha during each session and issue thereof on weekly basis during the same session for information of Members and also to enable them to submit Motions for modification, amendment, etc. if any.

8.2 Constitution of the Committee: The Committee consists of fifteen Members nominated by the Hon'ble Chairman. The Committee holds office until a new Committee is constituted. The present Committee was constituted on the 29th September, 2010 with Shri Kalraj Mishra as its Chairman.

8.3 Performance of the Section during the year: The details of the meetings are given at (Annexure- 8.1). The Committee held 14 meetings during the year in which thirteen Memoranda were considered and eight oral evidences were taken by Committee.

The Section also attended to work connected with laying of 1264 Statutory Notifications received from various Ministries and Departments of the Government of India. Copies of the notifications were also circulated to Members of the Committee for their perusal and eliciting their views thereon.

Eighty Three Bills, on account of refreshments served in various meetings of the Committee and other Official meetings, were scrutinized, and cleared for payment to the Northern Railway Catering Service/ Tea Board/Coffee Board.

8.4 Reports of the Committee presented to the House: The Committee presented 7 reports to the House (190th to 196th) on different subjects as detailed in (Annexure 8.2).

8.5 Goals and Analysis: Like in the previous year, Committee Section (COSL) had set for itself the goal of scrutinizing the subordinate legislation framed/laid by various Ministries/Departments of Government of India during the year 2011. The Section also took up and pursued with various Ministries/Departments the framing of subordinate legislation under the Acts enacted during the year 2010. Besides these, the Committee continued to pursue its target of implementing Section specific softwares for (i) maintaining a database of subordinate legislation framed under various Acts of Parliament, so far; (ii) monitoring the progress of examination of rules/regulations identified for the purpose; and (iii) monitoring the implementation of the Committee's recommendations.

8.6 Computerization in the Section: The work of the section has been computerized to a fairly good extent. Items for List of Business are prepared in CRC form. The Parliamentary Bulletin Part-II containing all the Statutory Orders laid during each week during the session was also prepared in CRC form. An updated data containing all the reports presented by Committee on Subordinate Legislation along with the date of presentation is also maintained on computer. Officials are familiar with the new software for the Committee, which is being used for issuing notice and maintaining records relating to tours and meetings of the Committee.

8.7 Rules/Regulations identified for examination: A statement showing the rules/regulations taken up for detailed examination during the year 2011 by the Committee is placed at (Annexure 8.3).

8.8 Training to staff: During the year 2011, the members of the staff attended following training programme organized by the Training Unit in the Secretariat:

Duration of the training	Name of the Training Programme	No. of staff members
1 day	In-house training programme on sending SMS <i>vide</i> the internet.	2
5 days	Training programme on noting, drafting, rules & procedures for Senior Assistants/Assistants	3
4 days	Workshop on "Reservation in Services" at ISTM, New Delhi	1

8.9 Tours/Visits: The Committee undertook two study tours and four local visit in Delhi during the year 2011. The details in this regard are given at (Annexure 8.4).

Annexure 8.1

MEETINGS OF THE COMMITTEE ON SUBORDINATE LEGISLATION DURING 2011.

Sl. No.	Date of Meeting (and Time Devoted)	Agenda	Remarks (Whether evidence taken etc)
1.	28-01-11 (45 minutes.)	<p>(i) Consideration of Memorandum on the Cement (Quality Control) Order, 2003-Implementation of the 174th Report of the Committee</p> <p>(ii) Consideration of Memorandum on the Central Motor Vehicles Rules, 1989-Implementation of the 175th Report of the Committee.</p> <p>(iii) Consideration of Memorandum on the the Spices Grading and Marking Rules, 2005-Implementation of 176th Report of the Committee</p> <p>(iv) Consideration of Memorandum on the The Colliery Control Rules, 2004</p> <p>(v) Consideration of Memorandum on the AIIMS Regulations, 1999-Implementation of 178th Report of the Committee</p>	<p>(i) The Committee decided have discussion with the representatives of certain cement companies as also with the Ministry of Commerce and Industry and BIS to have a holistic view in the matter.</p> <p>(ii) The Committee decided to hear the stakeholders such as Ministry of Road Transport & Highways, transporters, etc. on this subject.</p> <p>(iii) Members of the Committee were of the view that nowadays marking and grading of spices were not being done properly and are not up to the mark. Therefore, the Committee decided to have further discussion on the subject with the Spices Board and the State Governments.</p> <p>(iv) The Committee agreed that the Colliery Control Order, 2000 should be repealed.</p> <p>(v) The Committee granted extension of time for one month for the necessary steps to be taken to implement the recommendations and decided that the representatives of the Ministry of Health & Family Welfare and AIIMS should be called before the Committee thereafter.</p>
2.	14-02-11 (1 hour 30 minutes)	Oral Evidence of Secretary, Ministry of External Affairs Secretary, Ministry of Civil Aviation along with representatives of Haj Committee of India on the Haj Rules, 2002.	The Committee was informed about the constrains faced in management of the Haj as the Private Tour Operators are also involved. Also the Secretary, Ministry of Civil Aviation informed the Committee of the steps taken by the Ministry for the smooth functioning of the flights earmarked for Haj operations.
3.	14-03-11 (30 minutes)	Consideration and adoption of the 190 th and 191 st Reports of the Committee.	The Committee adopted the 190 th and 191 st reports. The Committee then decided to present the said reports to the House.
4.	05-04-11 (2 hours)	(i) Oral evidence of the Secretary, Ministry of Ministry of Health and Family Welfare and representatives of All India Institute of Medical Sciences on the AIIMS Regulations, 1999-Implementation of 178 th Report of the Committee.	The Committee expressed concern over the diminishing autonomy of AIIMS and the concentration of powers with the President of the Governing Body that was not in keeping with the original idea as expressed by the first Health Minister in the House while piloting the AIIMS Bill. The Committee then stressed the need for formulation of the necessary rules/regulations in a time bound manner as per its recommendations also decided to take up the issue again to take note of the action taken.

5.	21-04-11 (2 Hours)	Oral evidence of the Secretary, Ministry of Tribal Affairs along with the representatives of Ministry of Environment & Forest on the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2007 .	The Committee pointed to the lack of similarities in the guidelines of different states and wanted to know whether some parity or similarity could be brought about in the guidelines. The Committee observed that monitoring of the implementation of the Act and rules was very weak and suggested that Vigilance Committees should be set up which should include both officials as well as representatives of the tribal's.
6.	04-05-11 (2 Hours)	Oral evidence of the Secretary, Ministry of Health & Family Welfare along with the representatives of Dental Council of India and All India Institute of Medical Sciences on The Dental Council of India Post Graduate Diploma Course Regulations (Dental Materials) 2008; The Dental Council of India Dental Hygienists Course Regulations, 2008; The Dental Council of India Post Graduate Diploma course Regulations 2008; and The Dental Council of India Dental Mechanics Course Regulations, 2008	The Committee was of the opinion that more efforts were needed to be made to ensure that quality of education did not suffer by opening of new colleges. The Ministry should also try to create new job opportunities for the dental graduates by framing schemes to help the dental doctors set up their own units especially in rural and remote areas. The Committee noted that the DCI was a very large body, and that, for more effective decision making, it should be pruned accordingly. The Committee, accordingly, desired that the Ministry look into the feasibility of such an arrangement.
7.	19-05-11 (1 Hours 45 minutes)	(i) Oral evidence of Secretary, Ministry of Commerce & Industry (Department of Industry Policy & Promotion) on the Gas Cylinder Rules, 2004. (ii) Oral evidence of the representatives of Ministry of Women & Child Development on the Juvenile Justice (Care and Protection of Children) Rules, 2007	(i) The Committee decided to have a discussion on the matter with the Ministry at a later date along with the major oil companies and State Governments who are involved in the implementation of the rules. (ii) The Chairman, while expressing the Committee's anguish over the sketchy comments furnished by the Ministry to the questionnaire directed the Ministry to send comprehensive replies to the Committee within three weeks. The Committee also decided to hear the representatives on a later date
8.	08-07-11 (1 Hours 15 minutes)	Review of the study visit undertaken by the Committee to Bangalore, Cochin (Kumarakom) and Munnar from 19 th to 25 th June, 2011 and to obtain the feedback of the Members on the subjects undertaken and discussions held during the visit	The Committee discussed the issues raised in the meetings and the subjects it had taken up for consideration during the study visit.
9.	20-07-11 (1 Hours 38 minutes)	Oral evidence of the representatives of Ministry of Mines, Geological Survey of India and Indian Bureau of Mines on the Marble Development and Conservation Rules, 2002 and the Offshore Areas Mineral Concession Rules, 2006	The Ministry informed the Committee in the matter of export of marble that only certain high quality marbles were allowed to be exported. There was quantity restriction as well on exports. The workers in the mining sector exposed to very fine dust which can lead to the fatal diseases. The Ministry clarified that Marble Development and Conservation Rules cover such issues and the manner in which they have to be controlled. Also,

			<p>the Mines Act, which is under the administrative control of the Ministry of Labour, looks after the health of the workers under occupational hazards in great detail.</p> <p>Further, the Ministry was taking all necessary steps to ensure that exploration for minerals was been done in the best interest of the country.</p>
10.	21-07-11 (2 Hours 15 minutes)	<p>Oral evidence of the representatives of Ministry of Women & Child Development and National Commission for the Protection of Child Rights on (i) the National Commission for Protection of Child Rights Rules, 2006; and</p> <p>(ii) the Protection of Women from Domestic Violence Rules, 2006.</p>	<p>The Committee was informed that so far only twelve States had set up the Child Rights Commission as it is not mandatorily for the States to set them up. Some of the States, however, were contemplating to set up a joint Commission for women and Children. He further informed that the process of consultation and persuasion was on to motivate the States to set up these Commissions.</p> <p>It was also informed that though Protection Officers have been appointed in all the States, but in many States, additional charge has been given to Child Development Protection Officers, Social Welfare Officers. Only few States have appointed full time Protection Officers. The Union Ministry periodically reviews the implementation of the Act/ Rules with the stakeholders and if required necessary measures are taken.</p>
11.	24-08-11 (45 minutes)	<p>Consideration and adoption of the 192nd, 193rd and 194th Reports of the Committee.</p>	<p>The Committee adopted the reports after some discussion. The Committee however expressed its concern over the inordinate delay in framing of rules/regulations as provided under different Acts. The Committee then decided to present the said reports to the House.</p>
12.	03-11-11 (1 Hours 15 minutes)	<p>Review meeting on the issues taken up for discussion on the study visit of the Committee to Mumbai and Goa from 25th September to 01st October, 2011.</p>	<p>The Committee was of the opinion that it should be stressed on the Ministries and concerned organizations to give their comments/clarifications on the issues raised in the discussions and if the same could not be furnished during the course of the meeting the same should be sent the Secretariat at the earliest.</p>
13.	11-11-11 (45 minutes)	<p>The Committee took up for consideration a number of memoranda under its consideration.</p>	<p>The Committee had a brief discussion on the issues under consideration and decided to take up the memoranda with the concerned Ministries/organizations. It also decided to take up some issues it its proposed visit.</p>
14.	14-12-11 (1 Hours)	<p>Consideration and adoption of the 195th and 196th Reports of the Committee.</p>	<p>After a brief discussion the Committee adopted the draft reports and decided to present them to the House.</p>

Annexure 8.2

REPORTS OF COMMITTEE ON SUBORDINATE LEGISLATION PRESENTED DURING 2011.

S.No.	Report No. and date of presentation	Subject.
1.	190th (16.03.2011)	Statutory Orders Laid on the Table of the Rajya Sabha during its 220 th Session.
2.	191st (16.03.2011)	(i) Railway (Punitive Charges for Overloading of Wagons) Rules 2007 (ii) Delhi Advocates' Welfare Fund Rules, 2001- Implementation of 169 th Report of the Committee
3.	192nd (26.8.2011)	Statutory Orders Laid on the Table of the Rajya Sabha during its 221 st Session
4.	193rd (26.8.2011)	(i) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998 (ii) State Emblem of India-(Regulation of Use) Rules, 2007- Implementation of 188 th Report of the Committee
5.	194th (26.8.2011)	The Haj Committee Rules, 2002
6.	195th (16.12.2011)	Statutory Orders Laid on the Table of the Rajya Sabha during its 222 nd Session
7.	196th (16.12.2011)	(i) The Tea Marketing (Control) Order, 2003 (ii) The Prohibition of Sale of Cigarettes and Other Tobacco Products around Educational Institutions Rules, 2004

Annexure 8.3

RULES/REGULATIONS IDENTIFIED FOR EXAMINATION BY THE COMMITTEE DURING 2011

Sl. No.	Ministry/Department	Subject
1	2	3
1.	Ministry of Civil Aviation	Airports Authority of India (Major Airports) Development Fee Rules, 2011
2.	Ministry of Commerce & Industry (Department of Industrial Policy & Promotion)	Newsprint Control Order, 2004
3.	Ministry of Environment & Forests	(i) The Coastal Regulation Zone Notification, 2011 (ii) E-Waste (Management and Handling) Rules, 2011
4.	Ministry of Home Affairs	The Andaman & Nicobar Islands Municipal Services (Classification, Control and Appeal) Rules, 2008.
5.	Ministry of Textiles	Central Silk Board Silkworm Seed Regulations, 2010

Annexure 8.4

TOUR/VISITS OF COMMITTEE ON SUBORDINATE LEGISLATION DURING 2011.

Destination	Dates	Organisations	Purpose of Examination
New Delhi	18 th January, 2011	Oral evidence of the representatives of Ministry of Communication & Telecommunication (Department of Telecommunication) along with TRAI, MTNL, BSNL, Airtel, Vodafone, Idea Cellular, Tata Indicom and Reliance Communication.	(i) Telecom Consumer Protection and Redressal of Grievances Regulations, 2007; (ii) DTH Broadcasting Services (Standards of Quality of Services and Redressal of Grievances) Regulations, 2007
New Delhi	19 th January, 2011	Oral evidence of the representatives Ministry of Mines, Ministry of Steel along with Steel Authority of India.	(i) The Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Order, 2003 (ii) BIS (Terms and Conditions of Service) Regulations, 2007 (iii) Hallmarking Scheme (iv) Mineral Conservation and Development Rules, 1988
New Delhi	26 th May, 2011	Discussion with the representatives of Ministry of Health & Family Welfare and All India Institute of Medical Sciences.	AIIMS Regulations, 1999-Implementation of 178 th Report of the Committee
Bangalore	20-06-11 & 21-06-11	(i) Discussion with the representatives of Central Silk Board along with the Ministry of Textiles. (ii) Discussion with the representatives of private SEZ developers and the State Govt. of Karnataka along with the Ministry of Commerce & Industry (Department of Commerce) (iii) Discussion with the representatives of Coffee Board along with the Ministry of Commerce & Industry (Department of Commerce) (iv) Discussion with Employee Association/Unions of RRBs (sponsored by Canara	(i) Central Silk Board Silkworm Seed Regulations, 2010 (ii) Special Economic Zone Rules, 2006 (iii) The Coffee Board Cadre & Recruitment Rules, 1993; and the Coffee Board Servants (Probation) Rules, 1986 (iv) on the Regional Rural Banks (Appointment and Promotion of Officers) Rules, 2010

		<p>Bank, Syndicate Bank, Vijaya Bank, Corporation Bank, State Bank of Mysore) along with Ministry of Finance (Department of Financial Services).</p> <p>(v) Discussion with the representatives of Bureau of Indian Standards (BIS) and leading manufacturers/traders along with the Ministry of Commerce & Industry (Department of Industrial Policy & Promotion) and Ministry of Consumer Affairs, Food & Public Distribution (Department of Consumer Affairs)</p> <p>(vi) Discussion with the representatives of Indian Oil Corporation, HPCL, BPCL, Bureau of Indian Standards (BIS) along with the Ministry of Petroleum & Natural Gas and the Ministry of Commerce & Industry (Department of Industrial Policy & Promotion).</p> <p>(vii) Discussion with the representatives of Canara Bank, Syndicate Bank, Vijaya Bank and RRBs sponsored by them along with the representatives of NABARD and the Ministry of Finance (Department of Financial Services).</p> <p>(viii) Discussion with the representatives of Corporation Bank, State Bank of Mysore and RRBs sponsored by them along with the representatives of NABARD and the Ministry of Finance (Department of Financial Services)</p>	<p>(v) Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Order, 2003</p> <p>(vi) Gas Cylinder Rules, 2004</p> <p>(vii) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Rules, 2010 and the current status of priority sector lending</p> <p>(viii) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Rules, 2010 & the current status of priority sector lending</p>
Kumarakom	22-06-11 & 23-06-11	(i) Discussion with the representatives of the Cochin Shipyard, Cochin Port Trust, Kerala Coastal Zone Management Authority, State Govt. of Kerala along with the Ministry of Environment & Forests	(i) Coastal Regulation Zone Notification, 2011

		<p>(ii) Discussion with the representatives of Coir Board along with the Ministry of Micro, Small and Medium Enterprises</p> <p>(iii) Discussion with the representatives of State Bank of Travancore and along with the representatives of the Ministry of Finance (Department of Financial Services)</p> <p>(iv) Discussion with the representatives of Hindustan Newsprint Limited and Bureau of Indian Standards (BIS) along with the Ministry of Commerce & Industry (Department of Industrial Policy & Promotion)</p>	<p>(ii) Coir Industry (Registration) Rules, 2008</p> <p>(iii) Reverse Mortgage Scheme, 2008</p> <p>and other Social Sector Schemes the current status of priority sector lending</p> <p>(iv) Newsprint Control Order, 2004</p>
Munnar	24 th to 25 th June, 2011	<p>(i) Discussion with the representatives of Indian Medicine Central Council (IMCC), Ayurvedic and Unani Colleges in Kerala and State Govt. of Kerala along with the Ministry of Health & Family Welfare (Department of AYUSH)</p> <p>(ii) Discussion with the representatives of Rubber Board along with the Ministry of Commerce & Industry (Department of Commerce)</p> <p>(iii) Discussion with the representatives of State Govt. of Kerala along with the Ministry of Environment & Forests</p> <p>(iv) Discussion with the representatives of North Malabar Bank and South Malabar Bank and the Ministry of Finance (Department of Financial Services)</p>	<p>(i) IMCC (Postgraduate Unani Education) Regulations, 2007; and IMCC (Postgraduate Ayurveda Education) Regulations, 2005</p> <p>(ii) Rubber Board (General Provident Fund) Rules, 1966</p> <p>(iii) Bio-diversity Rules, 2004</p> <p>(iv) Regional Rural Banks (Appointment and Promotion of Officers & Employees) Rules, 2010 & the current status of priority sector lending</p>
Mumbai	26 th & 28 th September, 2011	<p>(i) Discussion with the representatives of the Jawahar Lal Nehru Port Trust, Mumbai Port Trust, Shipping Corporation of India, Mazagaon Docks limited, Coastal Zone</p>	<p>(i) on the Coastal Regulation Zone Notification, 2011</p>

		<p>Management Authority, State Govt. of Maharashtra, Ministry of Shipping along with the Ministry of Environment & Forests</p> <p>(ii) Discussion with the representatives of the Kandla Port Trust, Coastal Zone Management Authority, Ministry of Shipping along with the Ministry of Environment & Forests</p> <p>(iii) Discussion with the representatives of Ministry of Environment & Forest, Coastal Zone Management Authority and Ministry of Petroleum & Natural Gas and ONGC</p> <p>(iv) Discussion with the representatives of Ministry of Finance (Department of Economic Affairs) and SEBI</p> <p>(v) Discussion with Employee Association/Unions of RRBs (sponsored by Dena Bank, Bank of India, Central Bank of India, Bank of Baroda and Union Bank of India) along with Ministry of Finance (Department of Financial Services)</p> <p>(vi) Discussion with the representatives of Dena Bank and , Bank of India along with the representatives of the sponsoring banks, NABARD and the Ministry of Finance (Department of Financial Services)</p> <p>(vii) Discussion with the representatives of Central Bank of India, Bank of Baroda and Union Bank of India along with the representatives of the sponsoring banks, NABARD and the Ministry of Finance (Department of Financial Services)</p> <p>(viii) Discussion with the representatives of the</p>	<p>(ii) Coastal Regulation Zone Notification, 2011 and the Kandla Port (Authorization of Pilots) Regulations, 1964- Implementation of 163rd Report of the Committee.</p> <p>(iii) Coastal Regulation Zone Notification, 2011.</p> <p>(iv) Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009.</p> <p>(v) Regional Rural Banks (Appointment and Promotion of Officers & Employees) Service Rules, 2010 and micro credit to farmers</p> <p>(vi) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Service Rules, 2010 and priority sector lending schemes with special reference to micro credit to farmers.</p> <p>(vii) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Service Rules, 2010 and priority sector lending schemes with special reference to micro credit to farmers.</p> <p>(viii) Reverse Mortgage Scheme, 2008 and other social schemes being operated</p>
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Goa	29-09-11 to 01-10-11	<p>(i) Discussion with the representatives of State Bank of India along with the representatives of the sponsoring banks, NABARD and the Ministry of Finance (Department of Financial Services)</p> <p>(ii) Discussion with the representatives of State Govt. of Goa along with the Ministry of Road Transport & Highways</p> <p>(iii) Discussion with the representatives of JERC, CERC, NTPC, Power Trading Corporation, Power Grid Corporation of India Ltd along with the State Govt. of Goa and Ministry of Power</p> <p>(iv) Discussion with the representatives of IOCL, HPCL and BPCL and along with the representatives of the State Govt. of Goa and the Ministry of Petroleum & Natural Gas.</p>	<p>(i) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Service Rules, 2010 and priority sector lending schemes with special reference to micro credit to farmers and State Bank of India Officers Service Rules, 1955 – Implementation of 128th Report of COSL, Rajya Sabha</p> <p>(ii) on the Highways Administration Rules, 2004</p> <p>(iii) JERC for the State of Goa and Union Territories (Terms and Conditions for determination of Tariff) Regulations, 2009</p> <p>(iv) Motor Spirit and High Speed Diesel (Regulation) of Supply and Distribution and Prevention of Malpractices) Order, 2005</p>

		<p>(v) Discussion with the representatives of Mormugao Port Trust, Goa Shipyard Ltd, Goa Port, Coastal Zone Management Authority, State Govt. of Goa, Ministry of Shipping along with the Ministry of Environment & Forests</p> <p>(vi) Discussion with the representatives of New Mangalore Port Trust, Coastal Zone Management Authority, Ministry of Shipping along with the Ministry of Environment & Forests</p> <p>(vii) Discussion with the representatives of Bank of Maharashtra along with the representatives of the sponsoring banks, NABARD and the Ministry of Finance (Department of Financial Services)</p>	<p>(v) Coastal Regulation Zone Notification, 2011</p> <p>(vi) Coastal Regulation Zone Notification, 2011</p> <p>(vii) Regional Rural Banks (Appointment and Promotion of Officers and Employees) Service Rules, 2010 and priority sector lending schemes with special reference to micro credit to farmers</p>
New Delhi	23-12-11	Discussion with the representatives of Ministry of Civil Aviation along with Airport Economic Regulatory Authority, Delhi International Airport Ltd, Airport Authority of India and GMR	Airport Authority of India (Management of Airports) Regulations, 2003 & Airport Authority of India (Major Airports) Development Fees Rules, 2011